

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 3 of 2011

Dated : 28th April, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Torrent Energy Limited ... Appellant(s)

Versus

Dakshin Gujarat Vij Company Limited & Anr. ...Respondent(s)

Counsel for the Appellant(s): Ms. Deepa Chawan, Mr. Hardik Luthra,
Mr. Samir Shah & Mr. Chetan Bundela

Counsel for the Respondent(s): Mr. M.G. Ramachandran,
Ms. Swapna Seshadri for R.1 & R.4
Mr. Buddy A. Ranganadhan with
Mr. S.R. Pandey (Rep.) for GERC

ORDER

Admit. Issue notice. Mr. M.G. Ramachandran takes notice on behalf of Respondent Nos. 1 & 4 and Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.6. Notice to be issued to the other Respondents returnable on 25.07.2011. Dasti service is permitted.

Post the matter on **25.07.2011**. In the meantime, the learned counsel for the Respondents are directed to file the replies on or before 31.05.2011 after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS